62

STATEMENT

Cmmodity			1967-68		1968-69		Quantity	Tonnes:	
			Qty.	Value	Qty.	Value	Value: 1969-70 Qty.	Rs. in lakhs (April- Oct) Value	
<u> </u>		/ <u>.</u>							
Groundnut		•	••						
Sesamum .	·, .		JΩ	0.19	15	0.18	8	0.09	
Rape and Mustard seeds			5,104	69.80	4,993	73.82	2,276	24.32	
Linseed .			37	0.39	161	2.06	115	1 · 25	
Castorseed.			14	0.13	15	0.14	7	0.07	
Copra .			24,870	442 · 10	14,788	260.42	12,352	192.08	
Oils:	,			. \$ £4.5 s					
Soyabean Oil			52,000	1423 · 83	43,374	949.35	43,061	1046·81	
Mustard Oil			362	10.40	14	0.54		• •	
Castor Oil			Neg.	Neg.	• •			• •	
Linseed Oil					• •	• •	33	0.99	

Neg.-Negligible.

Source: Monthly Statistics of the Foreign Trade of India Vol. II Published by the Deptt. or Commercial Intelligence and Statistics, Calcutta.

344. [Tranferred to the 9th March, 1970.]

Written Answers

Control on Foodgrains

345. SHRI THILLAI VILLALAN:
SHRI G. P. SOMASUNDARAM
SHRI KANCHI KALYANASUNDARAM:
SHRI S. SIVAPRAKASAM:

Will the Minister of FOOD AND AGRICULTURE be pleased to state:

- (2) whether Government have any uniform policy of control on food-grains;
- (b) if so, whether any State Government has recently removed control on foodgrains; and
- (c) if so, the reaction of the Government of India thereto?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVE-

LOPMENT AND COOPERATION (SHRI ANNASAHEB SHINDE): (a) Government's approach to the question of controls or otherwise is based on pragmatic considerations. Such a policy is aimed at securing equitable distribution of available supplies of foodgrains and price stability.

- (b) The Government of Nadu in the light of improved food position abolished inter-district movement restrictions on paddy and rice and withdrew statutory rationing from the cities of Madras and Coimbatore and its belt areas in January, 1970. The Government of Andhra: withdrew Pradesh also statutory rationing completely from the cities of Hyderabad-Seconderabad and Visakhapatnam from 15th February, 1970.
- (c) The Central Government do not object to any State Government introducing relaxations in controls provided such relaxations do not cut across the interests of the national food policy.